

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

C.P-17/2016

IN THE MATTER OF:

A.K.C.M. Dnsu. Auxiliary (P) Ltd.

.. PETITIONER

SECTION :

Under Section 100 to 104

Order delivered on 18.9.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Medha Bhargava, Advocate

For the Respondents :-

For the RD(N) : Mr. Manish Raj, Company Prosecutor

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up and hence, the case is adjourned to 20.9.2017.

Sd/-  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
18.9.2017